MR. DEPUTY CHAIRMAN: Shri Navaneethakrishnan only. ... (*Interruptions*)... Shri Tiruchi Siva, you have made your point. Why are you obstructing this? ... (*Interruptions*)... Sit down. ... (*Interruptions*)... You have made your point.

SHRI TIRUCHI SIVA: Sir, this is not the solution. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am not to give the solution. I want to allow Shri Navaneethakrishnan. Sit down. ...(Interruptions)... Now, take your seat. ...(Interruptions)... Shri Navaneethakrishnan, please. ...(Interruptions)... All others please resume your seats.

SHRI A. NAVANEETHAKRISHNAN: Thank you, Sir. I am raising Tamil fishermen issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please resume your seat. ...(Interruptions)... I have given the floor to Shri Navaneethakrishnan. ...(Interruptions)... Only what he says, will go on record. Nothing else will go on record. ...(Interruptions)...

SHRI D. RAJA: After that, you should allow me, Sir.

MR. DEPUTY CHAIRMAN: No. Sit down. ...(Interruptions)...

SHRI D. RAJA: You should allow me. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No condition. But sit down. ... (*Interruptions*)... Okay. Yes, Shri Navaneethakrishnan, you can now start. ... (*Interruptions*)...

Release of 66 fishermen and 81 boats held in Sri Lanka

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Thank you, Sir. I am raising the issue of Tamil fishermen. Tamil fishermen are being treated like slaves in Sri Lanka. I thank our hon. Amma and hon. Prime Minister for releasing five fishermen. I would also like to draw the kind attention of our hon. Prime Minister, who is very much present here, to this issue. On 3.6.2014, our hon. Amma, people's Chief Minister met the hon. Prime Minister ...(Interruptions)...

DR. K.P. RAMALINGAM (Tamil Nadu): Where is the people's Chief Minister? ... (Interruptions)... Where is the people's Chief Minister? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Why do you object? ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): This is a serious issue. ... (Interruptions)...

DR. K.P. RAMALINGAM: Where is the people's Chief Minister? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Why do you object? ...(Interruptions)... Sit down. ...(Interruptions)... Sit down. No. Please. Sit down. ...(Interruptions)... Shri Tiruchi Siva ...(Interruptions)... Shri Tiruchi Siva, you had your say. You sit down. ...(Interruptions)... No, please go back to your seat. Please go back to your seat. ...(Interruptions)...

DR. K.P. RAMALINGAM: * ...(Interruptions)...

SHRIMATI SASIKALA PUSHPA (Tamil Nadu): Sir, he has used unparliamentary language. ...(*Interruptions*)... He has used unparliamentary language. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Sit down. ...(Interruptions)... AIADMK Members, please go to your seats. ...(Interruptions)... No, Tiruchi Siva, you had your say. ...(Interruptions)... You sit down. ...(Interruptions)... You had your say; you sit down. ...(Interruptions)...

SHRI TIRUCHI SIVA: He is coming here, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You sit down. ... (Interruptions)... You go to your seat. ... (Interruptions)... AIADMK Members, please go to your seats. ... (Interruptions)... Please go to your seats. ... (Interruptions)... Mr. Siva, please go to your seat. ... (Interruptions)... AIADMK Members, please take your seats. ... (Interruptions)... Take your seats. ... (Interruptions)... Yes, Mr. Navaneethakrishnan. ... (Interruptions)... Hon. Members, please sit down. ... (Interruptions)... Let him say... (Interruptions)... Dr. Ramalingam, please sit down. ... (Interruptions)... Mr. Tiruchi Siva, don't do this. ... (Interruptions)...

SHRI TIRUCHI SIVA: Don't take my name. ...(Interruptions)... He came to this place. ...(Interruptions)... I am controlling my Members. ...(Interruptions)... Why are you calling me, Sir? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You sit down. ...(Interruptions)... You sit down. ...(Interruptions)...

SHRI TIRUCHI SIVA: I am sitting in my place. ...(Interruptions)... I am telling my Members ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Siva, you are on the panel of the Vice-Chairmen.

^{*} Expunged as ordered by the Chair.

Matters Raised

...(Interruptions)... You should be an example for others. ...(Interruptions)... You are unnecessarily obstructing him? ... (Interruptions)...

SHRI TIRUCHI SIVA: Sir, he has come to this place. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: For what are you obstructing him? ...(Interruptions)... Go to your seat. ... (Interruptions)... Please take your seat. ... (Interruptions)... Please take your seat. ... (Interruptions)...

SHRI TIRUCHI SIVA: Sir, I am already in my place. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please take your seat. ... (Interruptions)...

DR. K.P. RAMALINGAM: Why should he come to my seat? ...(Interruptions)...

SHRI TIRUCHI SIVA: How can he come to his seat? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Hon. Minister Ravi Shankar Prasad....(Interruptions)... Listen to the hon. Minister. ...(Interruptions)... Listen to the hon. Minister. ...(Interruptions)... Listen to the hon. Minister. ...(Interruptions)... Listen to the hon. Minister...(Interruptions)... Please take your seat...(Interruptions)... AIADMK Members, sit down. ... (Interruptions)... You take your seat please. ... (Interruptions)... Dr. Maitreyan, sit down. ... (Interruptions)... Dr. Maitreyan, take your seat. ... (Interruptions)... You are obstructing your own Member. ... (Interruptions)... Please sit down. ... (Interruptions)... I will have to adjourn the House. ... (Interruptions)...

SHRIMATI SASIKALA PUSHPA: Sir, he is using unparliamentary language. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You sit down. ...(Interruptions)... You sit down. ...(Interruptions)... You sit down. ...(Interruptions)...

DR. K.P. RAMALINGAM: * ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Hon. Minister Ravi Shankar Prasad. ...(Interruptions)...

INFORMATION THE MINISTER OF COMMUNICATIONS AND TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I would only request the hon. Members that we must maintain the dignity of the House. ... (Interruptions)... We should not use unparliamentary language. ... (Interruptions)... I will appeal to all the hon.

^{*} Expunged as ordered by the Chair.

Members that you should not use unparliamentary language. ...(Interruptions)... I would only request this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: All of you sit down. ...(Interruptions)... AIADMK Members, allow your Member to speak. ...(Interruptions)... Allow your Member to speak. Allow your Member to speak. ...(Interruptions)... Yes, Mr. Navaneethakrishnan. ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN: While meeting hon. Prime Minister, hon. Amma gave a memorandum ... (Interruptions)...

श्री नरेश अग्रवाल: माननीय उपसभापति महोदय, आज सदन में जो हुआ, वह उचित नहीं हुआ। इसके लिए कम से कम एक प्रस्ताव तो कर दें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will go through the record. If there is anything unparliamentary, it will be expunged. ... (Interruptions)...

SHRI RAVI SHANKAR PRASAD: Sir, I would only request ... (Interruptions)...

SHRIMATI VIJILA SATHYANANTH: Sir, it should be condemned. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is this? ...(Interruptions)... You sit down. ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD: Sir, I would only request ...(*Interruptions*)... Dr. Maitreyan is a very senior Member of this House and our colleague. My friend also is a very senior Member. I respect all of you. I know we can convey our views. But I think we should not lose our temper. I would request you to end the matter here. And if there is anything unparliamentary, we will expunge it.

MR. DEPUTY CHAIRMAN: If there is anything unparliamentary, I will expunge it. ...(*Interruptions*)...

SHRI A. NAVANEETHAKRISHNAN: Sir, hon. Amma in the memorandum requested hon. Prime Minister ...(Interruptions)... to sanction financial assistance of ₹1,520 crore from the Central Government for alternate fishing activities and ₹10 crore for annual maintenance. There are two solutions to solve the problem of Tamil fishermen. One is to retrieve Kachchatheevu permanently. Already, hon. Amma has moved the hon. Supreme Court to declare that the agreement is void. So, Kachchatheevu must be retrieved and Sri Lanka cannot have any legal rights over Kachchatheevu. As an interim relief, the

amounts, namely, ₹1,520 crore and ₹10 crore, may be immediately sanctioned by the hon. Prime Minister.

Mr. Deputy Chairman, Sir, hereafter, Sri Lanka must learn yoga because yoga is going to be observed throughout the world. They must learn yoga and they must also behave properly. Likewise, I request the DMK Members also to learn yoga and behave properly. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Shri Md. Nadimul Haque. ... (Interruptions)...

SHRI TIRUCHI SIVA: Why should he speak about DMK Members? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why do you object? ...(Interruptions)... What is objectionable in that? ...(Interruptions)... What is your objection? ...(Interruptions)...

SHRI TIRUCHI SIVA: He said that the DMK Members have to be controlled. ...(Interruptions)... That should be expunged....(Interruptions)...

MR. DEPUTY CHAIRMAN: I have told you that I will go through the record. If there is anything unparliamentary, it will be expunged. ...(Interruptions)... I will go through the records and see. ...(Interruptions)...

श्रीमती विप्लव ठाकुर: डिप्टी चेयरमैन सर, जरा इस तरफ भी देखिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What is this, Mr. Raja? ...(Interruptions)... You have not given notice. ...(Interruptions)...

SHRI D. RAJA (Tamil Nadu): Sir, I am raising the issue with your kind permission. ... (*Interruptions*)... You know the seriousness of the issue.

MR. DEPUTY CHAIRMAN: I know it.

SHRI D. RAJA: That is why, please allow me to say a few words. ... (*Interruptions*)... Sir, the point is, the issue was raised in the presence of the Prime Minister. I wish the Prime Minister would have stayed here and responded to the issue. That is the first thing. ... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: Prime Minister heard what you said.

SHRI D. RAJA: The issue was raised in his presence and the role of the Prime Minister was commented upon. So, the Prime Minister should have remained here and responded to the issue. This is my first point.

- MR. DEPUTY CHAIRMAN: That is your view.
- SHRI D. RAJA: Secondly, Sir, the fishermen issue has been raised in this House umpteen number of times. It is not the first time. But the Government of the day will have to act to strive for a permanent solution. ...(Interruptions)... Let me conclude. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... That's enough. ...(Interruptions)... I have another Zero Hour notice. ...(Interruptions)... Mr. Rangarajan, no, no. ...(Interruptions)... That's all. ...(Interruptions)... There'is one more Zero Hour notice. ...(Interruptions)... That's enough. ...(Interruptions)... You cannot make a lecture now. ...(Interruptions)... That's enough. You don't have extra privilege. ...(Interruptions)... Nowadays, Rajas do not have extra privilege. ...(Interruptions)... Rajas are also equal to other citizens. You should know that. ...(Interruptions)... Yes, Mr. Rangarajan.
- SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, a very important issue has been raised by my Tamil Nadu colleagues. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: You support this. ...(Interruptions)... Associate with that. ...(Interruptions)... That's all. ...(Interruptions)... Dr. Natchiappan, you also associate. ...(Interruptions)...
- SHRI T.K. RANGARAJAN: Sir, the Prime Minister was here. We request him to respond. ...(*Interruptions*)...
 - MR. DEPUTY CHAIRMAN: Okay. Now, Dr. Natchiappan. ... (Interruptions)...
- DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, there should be a permanent solution. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: You should also associate. ...(*Interruptions*)... Mr. Rangarajan and Dr. Natchiappan, both of you please associate. ...(*Interruptions*)... Now, Shri Md. Nadimul Haque. ...(*Interruptions*)...
- SHRI T.K. RANGARAJAN: Sir, the Government should respond. ...(Interruptions)...
- SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, our hon. Member may be allowed to raise his Zero Hour matter. ... (Interruptions)...
- MR. DEPUTY CHAIRMAN: It is for the Government to decide. ...(Interruptions)... It is not for the Chair. ...(Interruptions)... You sit down. ...(Interruptions)... Now, Shri Md.

Nadimul Haque....(Interruptions)... Everybody is asking for the same thing, it is not political. ...(Interruptions)... I know that everybody is asking the same thing. ...(Interruptions)... That is why, I allowed more Members. ...(Interruptions)... Now, Mr. Rangarajan, please take your seat. ...(Interruptions)... You have made your point. ...(Interruptions)... There is one more Zero Hour matter. ...(Interruptions)... Let me clear that. ...(Interruptions)... What can I do? It is for the Central Government. ...(Interruptions)... I am not Central Government. ...(Interruptions)... Please take your seat. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, through you, we are requesting the Government to respond. ...(Interruptions)... It is a very burning issue. ...(Interruptions)... Lives of so many people and fishermen are at stake. ...(Interruptions)... Why does the Government not respond? They respond to each and every thing. ...(Interruptions)... Why not a few words of consolation for the people of Tamil Nadu? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The point is, I cannot ask or compel the Government. ...(Interruptions)... It is up to the Government. ...(Interruptions)... Okay. ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD: Sir, normally, it is not the routine during Zero Hour that the Government must respond. You are very experienced. But, seeing the sentiments of my friends from Tamil Nadu, we completely share their concern. The Government has already been walking the extra mile to ensure safety and security of fishermen. They have always complimented the role of the Prime Minister. We shall take on board their concerns and take appropriate measures.

MR. DEPUTY CHAIRMAN: I must thank the Minister for that assurance.

Controversy over demand to handover Taj Mahal to U.P. Sunni Wakf Board

SHRI MD. NADIMUL HAQUE (West Bengal): Mr. Deputy Chairman, Sir, there is a controversy raging over property rights of the Taj Mahal. The Taj Mahal was declared as "Monument of National Importance" by the Archaeological Survey of India under the provisions of "Ancient Monuments and Archaeological sites and Remains Act, 1951". The UNESCO subsequently declared it as "World Heritage Site".

Now, a controversy has been triggered by the demand that the Taj Mahal should be handed over to the U.P. Sunni Wakf Board which manages Muslim places of worship and burial grounds. Certain members of the Hindu community countered the demand by saying that the Mughal Emperor Shahjahan "purchased a part of Tejo Mahalaya Temple's land from Raja Jai Singh" and claimed that document to prove it still exists. There has